

Central Administrative Tribunal, Lucknow Bench,
Original Application No. 25/2004
this the 29th day of January, 2004

HON'BLE SHRI S.P. ARYA, MEMBER (A)

Ghanshyam aged about 42 years son of Achhaibar, resident of Khairi P.O. Badyaon, District Gonda, Substitute worker in the office of Station Master, Sonaripur, N.E. Railway, District- Kheri.

2. Mohd. Idris, aged about 42 years son of Rustam Khan, resident of Meera Nagar, Karbala Road, Gonda, substitute worker in the office of Station Superintendent, Gonda.

...Applicants

By Advocate:Sri R.K. Dwivedi

Versus

1. Union of India through its Secretary, Ministry of Railways, Rail Bhawan, New Delhi.

2. General Manager, N.E. Railway, Gorakhpur.

3. Divisional Railway Manager, N.E. Railway, Lucknow.

4. Divisional Railway Manager (Personnel), N.E. Railway, Lucknow.

...Respondents

By Advocate: Sri Arvind Kumar

ORDER (ORAL)

HON'BLE SHRI S.P. ARYA, MEMBER (A)

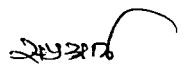
M.P. No. 98/2004 has been filed for seeking permission to file joint application under section 19 of the Administrative Tribunal Act, 1985. ^{Heard} M.P. is allowed. Registry is directed to give an Original Application No. to this case.

2. The applicants have filed this O.A. for issuance of direction to respondents to consider the case of the applicants for regular appointment along with other persons listed in Annexure A-1. The applicants had filed an Original Application No. 733 of 1993 which was disposed of with the following order:-

"However, in view of the statement given by the learned counsel for the respondents that all the three applicants have been screened and are proposed to be medically examined, it is directed that result thereof shall be communicated to the applicant within a period of two months from the date of communication of this order."

3. The applicants have submitted their representation on 29.12.2003 for including their names along with other persons mentioned in the list dated 19.12.2003 and also for their regular appointment. It is found expedient in the interest of justice to direct the respondents to dispose of the representation dated 29.12.2003 at the admission stage itself. Respondent No.3 is accordingly directed to decide the representation of the applicants dated 29.12.2003 by a reasoned and speaking order and also to communicate the same to the applicant within a period of six weeks.

4. The O.A. is disposed of with the above direction. No order as to costs.



MEMBER (A)

LUCKNOW:DATED: 29.1.2004

HLS/-